

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION NO. 3513
TO BE ANSWERED ON WEDNESDAY, THE 02nd JANUARY, 2019**

MPLAD FUNDS

3513. SHRI VIRENDER KASHYAP:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the MPLAD funds have been utilised by MPs in their respective Lok Sabha Constituencies;**
- (b) if so, the details thereof, State-wise;**
- (c) whether the district nodal agencies in some of the districts are not sensitive in implementation of the mandate of MPLAD funds;**
- (d) if so, the details thereof and the action taken against such authorities; and**
- (e) the details of quantum of money utilised during 16th Lok Sabha State-wise?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIJAY GOEL)

(a) and (b) The Members of Parliament Local Area Development Scheme (MPLADS) funds is released to MPs to recommend works in their constituencies. Accordingly the funds are utilized by the District Authorities on the recommended works of Hon'ble MPs. However, MPs may also recommend works upto Rs. 25.00 lakh per annum from their annual entitlement outside their constituency and can also give consent to utilize funds outside their constituency in case of natural calamity upto Rs. 1.00 crore.

A statement indicating state-wise utilization of MPLADS funds in respect of the 16thLok Sabha is annexed.

(c) and (d) Implementation of the MPLADS in the field is undertaken by the District Authorities in accordance with the State Government's technical, administrative and financial rules. Sanction, rejection and completion of the work are to be done by the District Authorities as per the time line stipulated in MPLADS guidelines.

Ministry of Statistics & Programme Implementation holds annual review meeting in addition to regular correspondence with State Government to emphasize timely completion of works and utilization of funds. Wherever delay, violation of Guidelines etc. in implementation of works come to the notice, the State Government/ District Authority are requested to take the appropriate action.

(e) Reply to parts (a) and (b) is referred.

Annexure referred to in reply to parts (a) and (b) of the Lok Sabha Unstarred Question No. 3513 for answer on 02.01.2019

Monthly Expenditure Summary of 16th Lok Sabha as on 26.12.2018			
S.No	State	Fund Received GOI (Rs. Crore)	Actual Expenditure Incurred With Exp_Admin (Rs. Crore)
1	2	3	4
1	A & N Islands	22.50	20.43
2	Andhra Pradesh	440.00	407.60
3	Arunachal Pradesh	47.50	42.58
4	Assam	277.50	222.80
5	Bihar	782.50	749.37
6	Chandigarh	22.50	22.44
7	Chhattisgarh	242.50	229.28
8	D & N Haveli	15.00	6.95
9	Daman & Diu	17.50	12.97
10	Delhi	87.50	93.21
11	Goa	27.50	26.05
12	Gujarat	527.50	501.70
13	Haryana	220.00	187.59
14	Himachal Pradesh	95.00	83.83
15	Jammu & Kashmir	95.00	84.95
16	Jharkhand	247.50	213.46
17	Karnataka	492.50	413.70
18	Kerala	360.00	336.55
19	Lakshadweep	17.50	16.44
20	Madhya Pradesh	620.00	561.78
21	Maharashtra	825.00	717.23
22	Manipur	50.00	42.53
23	Meghalaya	42.50	40.21
24	Mizoram	22.50	21.61
25	Nagaland	25.00	22.61

26	Odisha	400.00	342.10
27	Puducherry	15.00	17.71
28	Punjab	285.00	240.57
29	Rajasthan	470.00	396.09
30	Sikkim	20.00	17.61
31	Tamil Nadu	835.00	743.60
32	Telangana	260.00	277.42
33	Tripura	37.50	32.79
34	Uttar Pradesh	1630.00	1393.19
35	Uttarakhand	77.50	60.11
36	West Bengal	832.50	748.27
	TOTAL	10485.00	9347.33